GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA

UNSTARRED QUESTION NO.2209 TO BE ANSWERED ON THE 11TH DECEMBER, 2015

EX-SERVICEMAN STATUS TO GREF EMPLOYEES

2209. SHRI CHHOTE LAL:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the status of ex-servicemen has been accorded to the employees of the General Reserve Engineer Force for their re-employment;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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- (a) & (b): Ex-Servicemen status has not been accorded to the employees of General Reserve Engineer Force by the Government.
- (c) The retired employees of General Reserve Engineer Force do not come under the category of Ex-Servicemen in terms of Ministry of Personnel, P.G. and Pensions, (Department of Personnel & Training) Notification No.36034/5/85-Estt. (SCT), dated 27th October, 1986 as per Annexure.

ANNEXURE REFRRED IN THE REPLY GIVEN IN PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 2209, FOR ANSWER ON 11.12.2015

No. 36034/5/85-Estt (SCT)
Government of India
Ministry of Personnel, P.G. and Pensions
(Department of Personnel and Training)

New Delhi, 27 October, 1986

NOTIFICATION

GSR-In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Exservicemen (Re-employment in Central Civil Services and Posts) Rules, 1979:

- 1. (1) These rules may be called the Ex-servicemen (Re-employment in Central Civil Services and Posts) Amendment Rules, 1986
 - (2) they shall come into force on the date of their publication in the Official Gazette.
- 2. In rule 2 of the Ex-servicemen (Re-employment in Central Civil Services and Posts) Rules, 1979, for clause (c) the following clause shall be substituted, namely
 - (c) "ex-servicemen" means a person, who has Served in any rank (whether as a combatant or as a non-combatant) in the Regular Army, Navy and Air Force of the Indian Union but does not include a person who has served in the Defence Security Crops, the General Reserve Engineering Force, the Lok Shhayak Sena and the para military forces; and
 - (i) who has retired from such service after earning his/her pension; or
 - (ii) who has been released from such service on medical grounds attributable to military service or circumstances beyond his control and awarded medical or other disability pension; or
 - (iii) who has been released, otherwise than on his own request, from such service as a result of reduction in establishment; or
 - (iv) who has been released from such service after completing the specific period of engagement, otherwise than at his own request or by way of dismissal or discharge on account of misconduct or inefficiency, and has been given a gratuity; and includes personnel of the Territorial Army of the following categories, namely:
 - (i) Pension holders for continuous embodied service;
 - (ii) Persons with disability attributable to military service; and
 - (iii) gallantry award winners.

Explanation:

The persons serving in the Armed Forces of the Union, who on retirement from service, would come under the category of 'exservicemen' may be permitted to apply for re-employment one year before the completion of the specified term of engagement and avail themselves of all concessions available to ex-servicemen but shall not be permitted to leave the uniform until they complete the specified term of engagement in the Armed Forces of the Union.

Note: The principal rules were published vide notification No.GSR-1530, dated the 29th December, 1979 in the Gazette of India, Part-II, Section-3, Sub-section(i) at pages 3004-3005.

(BATA K. DEY) Director (JCA)
